

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3264
TO BE ANSWERED ON 22.03.2017**

NON-IMPLEMENTATION OF WELFARE SCHEMES

3264. SHRI RADHESHYAM BISWAS:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether minority welfare schemes are not being implemented properly or rapidly and if so, the details of physical targets and financial outlays, State/UT-wise;
- (b) whether Union Government is monitoring regularly the minority schemes and if so, the details thereof;
- (c) whether the Government of Assam has constituted any State level committee for this programme and if so, the details thereof;
- (d) whether the Government has received any quarterly progress report from the State Government of Assam in this regard; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY
AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a) & (b): Pursuant to the submission of Sachar committee Report and under the Prime Minister's New 15 Point Programme for the Welfare of Minorities (PM's New 15-PP), with the view to enhance opportunities for education; ensuring an equitable share for minorities in economic activities & employment through existing and new schemes; enhancing credit support for self-employment and recruitment to State and Central Government jobs, the Government has undertaken various schemes / initiatives for the welfare of minorities. These schemes / initiatives are being implemented throughout the country including Assam by various Ministries / Departments of the Central Government, including Ministry of Minority Affairs, either exclusively or by earmarking of 15% of overall physical / financial target (under the scheme) for the welfare of six notified minority communities namely, Muslims, Christians, Sikhs, Buddhists, Jains and Parsis.

Ministry of Minority Affairs, being the nodal Ministry for implementation of the decisions taken by the Government on Sachar Committee report as well as the PM's New 15-PP, monitors and reviews these schemes / initiatives. These schemes / programmes are reviewed in the Ministry of Minority Affairs on quarterly basis with the Nodal Officers of the concerned Ministries / Departments for effective implementation of schemes.

Details of monitoring provisions of various schemes / programmes / initiatives of the Ministry and the physical targets and financial outlays as available along with achievements, are on the website of Ministry of Minority Affairs, at "www.minorityaffairs.gov.in".

(c) to (e): As per the guidelines for implementation of PM's New 15-PP, State Governments and Union Territory (UT) Administrations, including Assam, have been advised for constitution of SLCs and DLCs to monitor implementation of PM's New 15-PP. The Government of Assam has informed that the SLC has been constituted in the State and the committee regularly monitors the implementation of schemes under PM's New 15-PP. Besides, under the MsDP programme, the monitoring of the implementation of projects is carried out through quarterly progress reports that are periodically received in the Ministry from various States including Assam.
